

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

M.A.No.552/2019 in & O.A.No.719/2014

Dated Tuesday, the 24th day of September, 2019

PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

1. A. Sasikumar
2. M. Munusamy
3. S. Kalidas
4. L. Antony Selvakumar
5. R. Ayyappan
6. T. Senthil Murugan
7. S. Rajesh
8. N. Manikandan
9. S. Swaminathan
10. Senildas. C. S.
11. P. Saminathan
12. V. Jeyapal
13. M. Rajasekaran
14. K. Jayavelu
15. S. Elangovan

... Applicants in OA & MA

By Advocate M/s Sai, Bharath and Ilan

Vs.

1. The Union of India

Represented by the Secretary to Government

Department of Atomic Energy

Anushakthi Bhavan

CSM Marg

Mumbai – 400 001.

2. TROMBAY Council

Rep. by its Secretary

BARC, Central Complex – III Floor

TROMBAY, Mumbai – 400 085.

3. The Administrative Officer-III

Nuclear Fuel Complex

Department of Atomic Energy

ECIL Post, Hyderabad – 500 062.

4. The Administrative Officer-III

Zirconium Complex

Pazhayakayal

Tuticorin – 628 152.

... Respondents in OA & MA

By Advocate Mr. Su. Srinivasan

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

MA 552/2019 filed by the applicant for restoration of the OA is allowed. OA is restored to file.

2. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"i. Call for the records on the file of the 3rd respondent relating to the impugned orders (I) bearing Ref. No. NFC/AO(R) A1/2013/6 dated 20.01.2014 (ii) bearing Ref. No. NFC/AOR/18 dated 12.02.2014 (iii) bearing ref No. NFC/AO(R)A1/2013/17 dated 12.02.2014 and quash the same;

ii. consequently direct the respondents to designate / grade the applicants as per the rules of the 2nd respondent dated 24.11.2000 as Tradesman/Technician "B" to "D" with the applicable variable advance increments and grant scale of pay and advance increments to the applicants accordingly with effect from the date of their respective absorption, with all consequential pay revisions and monetary benefits, service benefits, promotions and pay all the arrears of salary with interest at the rate of 12% per annum

iii. Award costs

iv. Pass such further or other orders".

3. When the matter came up for hearing, learned counsel for the applicant would submit that similar matters are pending before the Hon'ble Supreme court in SLPs No.1963-1975/2019 and the law to be finally settled by the Hon'ble Supreme Court and he will be satisfied if the decision of the Hon'ble Supreme court comes in his favour, his case may also be considered and similar order may be passed in his case also. Learned counsel for the applicant files a memo to that effect and prays for a similar direction.

4. Mr.Su.Srinivasan, SCGSC takes notice on behalf of the respondents and submits that the respondents have no objection for passing such orders.

5. In view of the above, the OA is disposed of with the following direction:

"The competent authority is directed to consider the applicant's case in the light of the order of the Hon'ble Supreme court in SLPs No.1963-1975/2019 if it goes in favour of the applicant, by passing a reasoned and speaking order."

**(T.JACOB)
MEMBER (A)**

M.T.

**(P.MADHAVAN)
MEMBER (J)**

24.09.2019